

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 85184 of 2026
(on behalf of the appellant)

IN

Customs Appeal No. 85343 of 2023

(Arising out of Order-in-Appeal No. MUM-CUSTOM-AMP-APP-814-2022-23 dated 29.07.2022 passed by the Commissioner of Customs (Appeals), Mumbai-III)

M/s Omni ID India Pvt. Ltd.

.... Appellant

1007, Mayuresh Square, Plot No. 17,
Sector-15, CBD Belapur, Navi Mumbai – 400 614

Versus

Commissioner of Customs (Air Cargo Import), Mumbai Respondent

Awas Corporate point, Makwana Lane,
Marol, Mumbai – 400 059

APPEARANCE:

None for the Appellant

Shri Ram Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85440/2026

Date of Hearing: 18.03.2026

Date of Decision: 18.03.2026

PER: S.K. MOHANTY

None appeared for the appellant. Heard learned Authorized Representative for the Revenue.

2. Appellant has filed this miscellaneous application praying for withdrawing the appeal. Prayer made by the appellant is considered and accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

**(M.M. PARTHIBAN)
MEMBER (TECHNICAL)**